CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 270/MP/2026

Subject	:	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 65, 66, 67 and 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas and relaxation in the norms of normative plant availability factor (NAPAF) in terms of regulation 70(a)(a) as read with regulation 102 (power to relax) and regulation 103 (power to remove difficulty) of the CERC (Terms and Condition of Tariff) Regulations, 2024 in respect of the Tripura gas based Power Station (On admission).
Petitioner	:	NEEPCO
Respondent	:	TSECL and Anr.
Date of Hearing	:	**19.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Poorva Saigal, Advocate, NEEPCO Ms. Kaavya Madaan, Advocate, NEEPCO Shri Venkatesh, Advocate, TSECL and TSLDC Shri Ashutosh Srivastava, Advocate, TSECL and TSLDC Shri Vikas Maini, Advocate, TSECL and TSLDC Shri Mohit Mansharamani, Advocate, TSECL and TSLDC Ms. Ananya Dutta, Advocate, TSECL Shri Aditya Garg, Advocate, TSECL

Record of Proceedings

The matter was taken up for hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that the Respondent, Tripura SLDC, had filed its affidavit dated 11.11.2026 in compliance with the RoP of the hearing dated 9.10.2026. The learned counsel sought permission to file a response to the said affidavit. The learned counsel for the Respondents also sought permission to file its response to the submissions to be made by the Petitioner.

3. The Commission, after hearing the parties, permitted the Petitioner to file its response to the affidavit dated 11.11.2026 filed by Tripura SLDC, duly explaining the reasons for the discrepancies in the data furnished by the Petitioner, as highlighted by Tripura SLDC, and submitting reconciled data in consultation with Tripura SLDC, on

or before **14.12.2026**, after serving a copy thereof on the Respondents, who may file their response thereto on or before **28.12.2026.**

4. The Petition shall be listed for hearing on **5.1.2027.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)